

**GOVERNMENT OF INDIA
COAL
LOK SABHA**

UNSTARRED QUESTION NO:6551
ANSWERED ON:05.05.2010
CORRUPTION IN CIL
Vijayan Shri A.K.S.

Will the Minister of COAL be pleased to state:

- (a) whether Coal India Limited (CIL) has tied up with the Stockholm based Transparency International for inculcation of value systems in the organisation;
- (b) if so, the details thereof;
- (c) whether several officers against whom serious charges of corruption have been proved or against whom Central Vigilance Commission has written adverse comments have been posted in Vigilance Department of CIL and its subsidiaries.
- (d) if so, the details thereof; and
- (e) the steps taken to remove tainted officers from such sensitive departments and inculcate a sense of purpose in the largest coal company of the country?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF COAL AND MINISTER OF THE STATE IN THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION (SHRI SRIPRAKSH JAISWAL)

(a & b). A need for implementing Integrity Pact programme was felt with a view to improve transparency in the contracting process and handling the problem of complaints and counter complaints during the finalization of major tenders which has become a hindrance in timely award of contracts and hence in achieving the targeted rapid growth in coal production. The matter was discussed with Central Vigilance Commissioner (CVC) and a suggestion was made by CVC that signing of Integrity Pact (IP) as suggested by Transparency International (TI) between the buyer and the vendor may go a long way in sorting out this problem.

In this direction Coal India Limited has entered into a Memorandum of Understanding (MOU) with Transparency International India, New Delhi.

(c). No such officers is posted at Vigilance Division of CIL or its subsidiary companies.

(d & e). Does not arise in view of reply to (c) above.